

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 322**  
**CP-216(ND)/2022**

**IN THE MATTER OF:**

M/s. Vibha P Prasad AND FSC Trade LLP

.... Petitioner/Applicant

**Order under Section 42 of the LLP Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent :

**ORDER**

None appears on behalf of the Applicant despite repeated calls.

Further, the Applicant has not complied with the order dated 06.11.2023 by which the Applicant was directed to serve the notice on the Respondents and also publish the notice in two Newspapers and file proof and affidavit of service.

**CP-216(ND)/2022 dismissed for non-prosecution.**

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**